CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 295 of 1994 IN D.A. NO.1913 of 1992

New Delhi this the 7th day of June, 1995.

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Hardam Singh, Ex-Heavy Vehicle Driver, Delhi Milk Scheme, New Delhi - 110008.

Applicant

(By Shri O. P. Khokha, Advocate)

Versus

- 1. Shri J. C. Pant,
 Secretary, Ministry of
 Agriculture, Deptt. of
 Coopn. & Animal Husbandary,
 Krishi Bhawan, New Delhi.
- 2. Shri S. S. Sodhi, General Manager, Delhi Milk Scheme, New Delhi.

Respondents

(By Shri R. K. Shukla, Proxy for Shri V. S. R. Krishna, Advocate)

ORDER (ORAL)

Shri Justice S. C. Mathur -

Learned counsel for the applicant states that the applicant has informed him that he has received the benefits available to him under the orders of the Tribunal and, therefore, he does not want to pursue the application. The learned counsel further states that the benefits have been received in full and final settlement and now nothing remains to be done by the respondents to comply with the Tribunal's order.

2. The application is accordingly dismissed as not pressed. Notice issued is discharged.

P. J. ma

(P. T. Thiruvangadam)
Member (A)

(S. C. Mathur)
Chairman